



**Central Administrative Tribunal
Principal Bench : New Delhi**

OA No.556/2021

This the 22nd day of July, 2021

Through Video Conferencing

**Hon'ble Mr. R. N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Manish Bhardwaj
Age about 37 years,
S/o. Lt. Shri Umesh Dutt
R/o. 29, 2nd Floor, Sarai Jullena,
Near Surya Hotel, New Delhi – 110 025.Applicant

(By Advocate : Mr. R. K. Shukla with Mr. G. D. Chawla)

Versus

1. Union of India
Through :-
The General Manager,
Northern Railway HQ,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, Delhi Division,
State Entry Road, Paharganj,
New Delhi.
3. Divisional Personnel Officer,
Northern Railway, Divisional Office,
State Entry Road, Paharganj,
New Delhi.

....Respondents

(By Advocate : Mr. S. M. Arif)



ORDER (O R A L)

Hon'ble Sh. R. N. Singh, Member (J) :

The present OA has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 against the inaction at the end of the respondents inasmuch as, the respondents had not considered and responded to the representation dated 20.08.2019 of the applicant (Annexure A collectively).

2. Mr. S. M. Arif, learned counsel who appears for respondents submits that he has filed reply on behalf of the respondents and in para 4 thereof, a categorical statement has been made on behalf of the respondents that the said representation of the applicant has been considered and has been disposed of vide order dated 24.12.2019 i.e., even prior to the filing of the present OA. He submits that before filing of the counter reply, he has supplied a copy of such counter reply to learned counsel for the applicant.

3. Though the counter reply is not on record, however, we do not find any reason to doubt the aforesaid statement made by the learned counsel for the respondents at Bar. Be that as it may, Registry is directed to trace the reply filed on behalf of



the respondents, referred to by their counsels and bring the same on record.

4. Mr. Shukla, learned counsel for applicant, submits that in view of the aforesaid statement made by the learned counsel for respondents, the present OA may be disposed of as having become infructuous and accordingly, the OA is disposed of as having become infructuous. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(R. N. Singh)
Member (J)

/Ravi/Mbt/Pinky/